

SECTION - XVII

Listed on: 30.11.2015

Court No: 09

Item No: 25

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

**PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) CC NOS. 17146, 17148,
17218, 17325 and 17374 OF 2015**

WITH

INTERLOCUTORY APPLICATION NOS.1 & 2 OF 2015

(Application for condonation of delay in filing and re-filing SLP)

Chandigarh Administration & Anr. . ..Petitioners

VERSUS

Narain Dass Budhi Raja Etc. ...Respondent

OFFICE REPORT

The Special leave Petitions above-mentioned are filed by Mr. Sudarshan Singh Rawat, Advocate against the final Judgment and Order dated 09th January, 2015 of the National Consumer Disputes Redressal Commission, New Delhi in First Appeal Nos. 146, 150, 149, 148 and 151 of 2009 respectively.

It is submitted that delay of filing and re-filing of the matters is as under :

SL. NO.	SLP (C) CC NOS.	FILING DELAY (DAYS)	RE-FILING DELAY (DAYS)
1	17146 OF 2015	98	28
2	17148 OF 2015	98	24
3	17218 OF 2015	98	25
4	17325 OF 2015	83	38
5	17374 OF 2015	98	29

It is further submitted that all the matters are tagged with SLP(C) CC No. 17146 of 2015 arising out of Common Order.

The matters above-mentioned are listed before the Hon'ble Court with this Office Report.

DATED THIS THE 26TH DAY OF NOVEMBER, 2015.

ASSISTANT REGISTRAR

Copy To: Mr. Sudarshan Singh Rawat, Advocate

ASSISTANT REGISTRAR